



GOVERNMENT OF JAMMU AND KASHMIR
HOME DEPARTMENT
Civil Secretariat, Srinagar

NOTIFICATION

Srinagar, the 19th Sep, 2018

SRO 423 .- Whereas, on 22.07.2016, Police Station, Bandipora received a written docket from SHO Police Station, Bandipora to the effect that he alongwith nafri of P/S Bandipora, DySP, DPL Bandipora, Nafri IRP, CRPF were deployed at Ajar Chowk Bandipora for law and order duties in view of Hartal call given by the Hurriyat. Soon after the conclusion of Friday prayers, a violent mob equipped with lathies/ dandas, having Pakistani flags in their hands, started heavy stone pelting upon deployed nafri and also raised anti national slogans and obstructed the deployed nafri from performing their duties, resulting in injuries to some Police/CRPF personnel and damage to some Government Vehicles etc.;

2. Whereas, in this connection, Case FIR No. 91/2016 U/S 148,149,188,336,332,427 RPC, 13 of the Unlawful Activities (Prevention) Act, 1967 came to be registered in Police Station Bandipora; and

3. Whereas, during the course of investigation, site plan was prepared and seizure memo of a Pakistani flag and stones and lathis was prepared and placed on record. Statements of witnesses were recorded under sections 161, 164-A Cr.PC and placed on file; and

4. Whereas, during the course of investigation injury memos of police personnel were prepared and placed on record and opinion thereof was obtained from the concerned Medical Officer ; and

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5. Whereas, investigation conducted revealed the involvement of six accused persons namely 1. Jan Mohammad Mir S/o Gh Mohammad Mir R/o Ward No. 06 Bandipora, 2. Muneer-Ul-Haq Khan S/o Noor Mohammad Khan R/o Shekhpal Watrina Bandipora, 3. Manzoor Ahmad Dar S/o Gh Mohammad Dar R/o Ajar, Bandipora, 4. Mohammad Yaseen Kumar S/o Ab Majeed Kumar R/o Ajar, Bandipora, 5. Tariq Ahmad Panzoo S/o Mohammad Amin Panzoo R/o Ward No. 5, Bandipora and 6. Tahir Ahmad Mir S/o Habibullah Mir R/o Plan Bandipora for the commission of offence punishable u/s 148,149,188,336,332,427 RPC, 13 ULA(P) Act and investigation was closed as challan; and

6. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons for the commission of offence punishable under section 13 of the Unlawful Activities (Prevention) Act, 1967; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law.

8. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons mentioned below for the commission of offences punishable under section 13 of the Unlawful Activities (Prevention) Act, arising out of FIR No. 91/2016 in Police Station Bandipora.

1. Jan Mohammad Mir S/o Gh Mohammad Mir R/o Ward No. 06 Bandipora.
2. Muneer-Ul-Haq Khan S/o Noor Mohammad Khan R/o Shekhpal Watrina Bandipora.

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3. Manzoor Ahmad Dar S/o Gh Mohammad Dar R/o Ajar Bandipora.
4. Mohammad Yaseen Kumar S/o Ab Majeed Kumar R/o Ajar Bandipora.
5. Tariq Ahmad Panzoo S/o Mohammad Amin Panzoo R/o Ward No. 05 Bandipora.
6. Tahir Ahmad Mir S/o Habibullah Mir R/o Plan Bandipora.

By Order of the Government of Jammu and Kashmir.

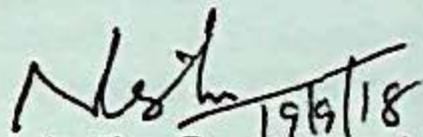
Sd/-
Principal Secretary to the Government
Home Department

No.Home/Pros/45/2018

Dated: 19.09.2018

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-23/S/2018/43347-48 dated 19/06/2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department.